

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
"For the Attention of the Creditors of **ARK Industries Private Limited**"

## Relevant Particulars

1.	Name of corporate debtor	ARK Industries Private Limited
2.	Date of incorporation of corporate debtor	17th September, 2004
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27200MH2004PTC148690
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit/Office No. 205, 2nd Floor, Windfall Building Andheri Kurla Road, J.B.Nagar, Andheri, (E), Mumbai City, Mumbai, Maharashtra, India, 400059
6.	Insolvency commencement date in respect of corporate debtor	08th May, 2025 (Downloaded from NCLT website by IRP on 9th May, 2025)
7.	Estimated date of closure of insolvency resolution process	04th November, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.Vivek Satyaprakash Jalan IBBI Registration Number. IBBI/IPA-002/IP-N01295/2024-2025/14452
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Vivek Jalan -Tower 3 /1502, Spring Grove Tower, Lokhandwala Township, Akurli Road- Kandivali East, Near Centrium Mall ,Mumbai Suburban, Maharashtra ,400101 Registered Email :cavivekjalan81@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-402, Suashish IT park, Dattapada road, borivali East, Mumbai – 400066 Email : cirp.arkindustries@gmail.com
11.	Last date for submission of claims	23rd May, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ARK Industries Private Limited** on **08th May, 2025** The creditors of **ARK Industries Private Limited**, are hereby called upon to submit their claims with proof on or before **23rd May, 2025** to interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-



*(Handwritten Signature)*

**Mr. Vivek Satyaprakash Jalan**  
Interim Resolution Professional  
ARK Industries Private Limited

Date: 10<sup>th</sup> May, 2025

Place: Mumbai

IBBI Reg. no: IBBI/IPA-002/IP-N01295/2024-2025/14452

AFA Validity Date-31<sup>st</sup> December, 2025

**E-AUCTION SALE NOTICE PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY**

**E-Auction Sale Notice for Sale of immovable property mortgaged to HDFC Bank Limited ("Bank") under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002 ("Rules").**  
 Notice is hereby given to the public in general and in particular to the Borrower(s)/Mortgagor(s)/Guarantor(s) that, the Ld. Nayab Tehsildar took the possession of the following secured asset and handed over the said possession to the Authorised Officer on behalf of the Bank pursuant to demand raised vide notice dated **4<sup>th</sup> September 2020** ("Demand Notice"), issued under Section 13(2) of the SARFAESI Act, in the following loan accounts, with right to sell the same on **"AS IS WHERE IS", "AS IS WHAT IS", "WHAT EVER IS THERE IS" AND "WITHOUT RECOURSE"** basis for realization of Bank's dues plus further contractual interest and penal charges, incidental charges, cost, expenses payable as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the SARFAESI Act read with Rule 8 of the Rules, proposes to realize the Bank's dues, by sale of the said Secured Asset. The sale of the below-mentioned Secured Asset shall be conducted by way of E-Auction through Web Portal: **www.bankeauctions.com**.

Name of the Borrower and Mortgagor	Details of the Secured Asset	Outstanding dues	Inspection Date and Time	Reserve Price		Last Date for Receipt of Bids	Date/ Time of e-Auction
				Earnest Money Deposit (EMD)	Bid Increase Amount		
M/s. Vora Enterprises, sole Proprietor Mr. Pradeep Gordhandas Vora	As per Schedule - I hereunder.	Rs. 43,28,12,353/- (Rupees Forty Three Crores Twenty Eight Lakhs Twelve Thousand Three Hundred and Fifty Three only) due as on 30th April 2025, together with further contractual interest, penal charges, incidental charges, cost, expenses from 1st May 2025 till payment and/or realisation thereof ("Outstanding Dues").	04 <sup>th</sup> June 2025 11 am to 3pm	Reserve Price: Rs. 120,00,000/- (Rupees One Hundred and Twenty Crores Only)  EMD: Rs. 5,00,00,000/- (Rupees Five Crores Only)	Bid Increase Amount: Rs. 25,00,000/- (Rupees Twenty Five Lakhs Only)	17 <sup>th</sup> June 2025 by 4 pm	19 <sup>th</sup> June 2025 Between 11 AM to 01 PM

**Schedule - I**

**Description of Property(ies)**

**PROPERTY BELONGING TO MR. PRADEEP GORDHANDAS VORA**  
 ALL THAT piece or parcel of undivided land or ground together with the messuages, tenements or dwelling houses standing thereon situate, lying and being at Boat Club Road, Pune, in the registration Sub-District Haveli and District of Pune in the State of Maharashtra admeasuring 3065.00 sq. m. or thereabouts together with construction thereon, both present and future including without limitation, the project called "Encore" constructed / proposed to be constructed thereon, referred to as "Balance Property" together with future FSI / development potential/unconsumed future FSI/development potential etc arising out of the larger piece or parcel of land admeasuring 9926.93 sq. m. bearing Final Plot No. 202, C.T.S. Nos. 13/1 and 13/2 having their corresponding Government Old Survey No. 122, New Survey No. 349A-I (Part) and the said "Balance Property" is bounded as follows:  
**On the North by** : Portion of F.P. No. 202; **On the South by** : T.P. Road;  
**On the West by** : F.P.No. 194, 195, 196; **On the East by** : F.P.No. 204 and 205.  
 Including without limitation the project "Encore" constructed/proposed to be constructed over the above land ALONG WITH all scheduled receivables of sold/unsold units, book debts, receipts, income, benefits, considerations and compensations whatsoever received or to be received in future in respect of the proposed project "Encore" on the aforesaid land. ("Secured Asset").

For any assistance or queries, please get in touch with Miss. Prachi Tamgadge (Contact No. 986205427) and Mr. Anil Jain (Authorised Officer) (Contact No. 7709580680)

**TERMS & CONDITIONS:**

- The e-Auction is being held on "AS IS WHERE IS", "AS IS WHAT IS", "WHAT EVER IS THERE IS" AND "WITHOUT RECOURSE" basis.
- The interested bidders shall submit/upload their EMD details and documents through Web Portal: <https://www.bankeauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankeauctions.com>) through Login ID & Password.
- The EMD shall be payable EITHER through NEFT / RTGS in the following Account:  
 Name of the Account: DFSO Transitory Account, Name of the Beneficiary: HDFC BANK LTD., Bank Account No.: 5750000904261, IFSC Code: HDFC0000240, Bank: HDFC Bank Ltd., Branch: 240 - Worli Sandoz House.  
 Please note that Demand Drafts/Pay Order may also be accepted as EMD amount.
- The particulars in respect of the Secured Asset specified in present public notice have been stated to the best of the information and knowledge of the Authorised Officer/Bank. However, the Authorised Officer / Bank shall not be responsible for any error, misstatement or omission in the said particulars. The Bidders are therefore requested in their own interest, to satisfy themselves with regard to the above and all other relevant details / material information pertaining to the said Secured Asset, the area measurements and title thereof, before submitting the bids.
- To the best of knowledge and information of the Authorized Officer, there is no encumbrance. However, the Bank shall not be responsible for any present/past/future outstanding non-statutory dues /statutory dues/encumbrances/tax arrears/litigations, if any in respect of the said Secured Asset. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies & inspect & satisfy themselves. The Secured Asset can be inspected strictly on the above-mentioned date and time.
- The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider M/s. C1 India Pvt. Ltd., Plot No 68, 3rd floor sector 44 Gurgaon 122003. Helpline Nos: 72919811,24,25,26 Mr. Bhavik Pandya Mobile: 8866682937 and Help Line e-mail ID: [support@bankeauctions.com](mailto:support@bankeauctions.com) and for any property related query may contact the Authorized Officer as mentioned above in office hours during the working days. **(10:00 AM to 5:00 PM)**.
- The highest bid shall be subject to approval of HDFC Bank Limited. Authorized Officer reserves the right to accept/reject all or any of the offers/ bids so received or cancel the auction/sale without assigning any reasons whatsoever. His decision shall be final & binding.
- Any extension in timelines/ modification in the content of this notice will not necessarily be carried out through another public notice but may be notified on the website of the Bank or any other mode at the discretion of the Bank.
- For Detailed Term And Conditions Please Refer To Our Website [www.hdfcbank.com](http://www.hdfcbank.com) and [www.bankeauctions.com](http://www.bankeauctions.com)

**STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF THE RULES.**  
 This shall also be treated as notice u/r 8(6) read with Rule 9(1) of the Rules, to borrowers/ mortgagor/ guarantors of the above said loan, about holding of E-Auction Sale on the above-mentioned date.

**For HDFC BANK LIMITED**  
 Sd/-  
 Anil Jain  
 Authorised Officer

**Date: 09<sup>th</sup> May 2025**  
**Place: Mumbai**

**NOTICE OF LOSS OF SHARE CERTIFICATES (FOR CLAIM FROM IEPF AUTHORITY)**

202, Damodar Villa, Kaka Sohoni Path, Ram Maruti Cross Road, Ghantali, Thane West (Manishayulkarni@yahoo.co.in)

Pursuant to Rule 8 of the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016, NOTICE is hereby given that the following share certificates issued by the Company, M/s. Sundram Fasteners Limited, registered in our name, has been lost / misplaced:

Folio No.	Name of Shareholder(s)	Shares	Share Certificate (Nos.)	Distinctive Nos. From	To
5106	1. SHAKUNTALA BELWALKAR 2. MANISH Y KULKARNI 3. SNEHASATALKAR	800	414505	161143276	161144075

Any person who has a claim in respect of the said securities should lodge such claim with evidence to the Company, at its Registered Office, M/S. SUNDARAM FASTENERS LIMITED, 98 A, VII FLOOR, DR. RADHAKRISHNAN SALAI, MYLAPORE, CHENNAI - 600 004. Email: [investorhelpdesk@sfli.co.in](mailto:investorhelpdesk@sfli.co.in) or to its Share Transfer Agents, Integrated Registry Management Services Private Limited, "Kences Towers", 2nd Floor, No.1 Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017, Emails: [Einward@integratedindia.in](mailto:Einward@integratedindia.in) within 15 days publication of this notice, else the Company will proceed to settle the claim in favour of the registered holder(s). The Company shall not entertain any claim thereafter. Any person dealing with the above said shares will be doing so at their own risk.  
 Place : Thane  
 Date : 10/05/2025  
**Manisha Yashwanth Kulkarni**

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
 "For the Attention of the Creditors of ARK Industries Private Limited"

Relevant Particulars	
1. Name of corporate debtor	ARK Industries Private Limited
2. Date of incorporation of corporate debtor	17th September, 2004
3. Authority under which corporate debtor is incorporated/registered	ROC -Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27200MH2004PTC148690
5. Address of the registered office and principal office (if any) of corporate debtor	Unit/Office No. 205, 2nd Floor, Windfall Building Andheri Kurla Road, J.B.Nagar, Andheri, (E), Mumbai City, Mumbai, Maharashtra, (E), 400059
6. Insolvency commencement date in respect of corporate debtor	08th May, 2025 (Downloaded from NCLT website by IRP on 9th May, 2025)
7. Estimated date of closure of insolvency resolution process	04th November, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vivek Satyaprakash Jalan IBBI/Registration Number: IBBI/PPA-002/IRP-NO1295/2024-2025/14452
9. Address and e-mail of the interim resolution professional, as registered with the Board	Vivek Jalan -Tower 3/1502, Spring Grove Tower, Lokhandwala Township, Akuri Road- Kandivali East, Near Centrium Mall, Mumbai Suburban, Maharashtra, 400101 Registered Email : <a href="mailto:cavivekjalan81@gmail.com">cavivekjalan81@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	A-402, Suashish IT park, Dattapada road, borivali East, Mumbai-400066 Email : <a href="mailto:cip.arkindustries@gmail.com">cip.arkindustries@gmail.com</a>
11. Last date for submission of claims	23rd May, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14(a) Relevant Forms and (b) Details of authorized representatives Are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ARK Industries Private Limited on 08th May, 2025** the creditors of **ARK Industries Private Limited**, are hereby called upon to submit their claims with proof on or before **23rd May, 2025** to interim resolution professional at the address mentioned against entry No. 10.  
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
 Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
**Mr. Vivek Satyaprakash Jalan**  
 Interim Resolution Professional  
 ARK Industries Private Limited  
 Email : [cip.arkindustries@gmail.com](mailto:cip.arkindustries@gmail.com)  
**Date: 10<sup>th</sup> May, 2025** IBBI Reg. no: IBBI/PPA-002/IRP-NO1295/2024-2025/14452  
**Place: Mumbai** AFA Validity Date-31<sup>st</sup> December, 2025

**JINDAL STEEL & POWER LIMITED**

Regd office - O P Jindal Marg, Hisar , Haryana, 125005  
 Corporate office - Tower B, 4th Floor, Plot No. 2, Sector- 32, Gurgaon-122001  
 Email Id - investorcare@jindalsteel.com

**NOTICE FOR LOSS OF SHARES CERTIFICATES**

Notice is hereby given that the Share Certificate(s) for the under mentioned Equity share of the Company have been Lost/misplaced and the holder(s)/ purchaser(s) of the said Equity Shares have applied to the Company for issue duplicate Share Certificate(s)

**Sr. No. : 1**  
**Folio : 43323**  
**Name of Regd Shareholder. :**  
 Suresh Vishwanath Agarwal  
**Cert No. : 502173**  
**Dist No. : 16382055 to 163824256**  
**No. of Shares : 3700**  
**FV(Rs.) : 1**

Any person(s) who has a claim in respect of above mentioned Shares should lodge such claim(s) in writing supported by valid documents with Registrar & Transfer Agent, Alankit Assignments Ltd., Alankit House, 4E/2, Jhandewalan Extn., New Delhi - 110 055, Tel.- 23541234, 42541234; Fax: 41543474 or Company within 15 days of publication of this Notice. Thereafter no claims will be entertained and the RTA or Company, will proceed for issuing duplicate Share Certificate(s) in lieu of Original Share Certificate(s).

**Name of shareholder- Suresh Vishwanath Agarwal**  
**Place -Mumbai** Date- 10 May 2025

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

**CLASSIFIED CENTRES IN MUMBAI SOUTH MUMBAI**

- MAZAGAON**  
Pinto Advertising  
Phone : 23701070  
Mobile : 9869040181
- Classic Advertising**  
Mobile: 9821566223
- MASJID**  
SNM Advertising  
Mobile: 9821312766
- PAREL**  
Aryan Publicity  
Mobile: 8097357443 / 9870011876
- LOWER PAREL**  
Ezipp International  
Mobile: 7377378376
- PRABHADEVI**  
sarjan advertising  
Mobile: 9769152223
- MUMBAI CENTRAL**  
Azad Publicity  
Mobile: 9821204061
- WORLI**  
Harshada Media  
Mobile: 9619840575

**NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED (Formerly Hindustan Lever Ltd (HUL))**

Regd. Off. Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East) Mumbai - 400 099

Notice is hereby given that the following share certificates has/have been reported as lost/misplaced and Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name Of The Holder	Folio No.	No. of shares (Rs.1/- F.V)	Certificate No.(s)	Distinctive No.(s)
1. Kanaiyalal Maneklal Sheth 2. Bharat Kanaiyalal Sheth	HLL1102804	2950	5046787	43454251 - 43457200

**Place: Mumbai, Date: 10-05-2025**

**NOTICE**

**Mahindra & Mahindra Ltd**  
 Registered Office : Gateway Building, Apollo Bunder, Mumbai, Maharashtra, 400001

NOTICE is hereby given that the certificates for the undermentioned shares of the company have been lost and the holders of the said certificates have applied to the company for issue of duplicate share certificate.  
 Any person who has any claim in respect of the said certificates should lodge such claim to the Registered Office with 15 days from the date of publication of this Notice. In the absence of any claim, the Company shall proceed to issue duplicate certificate without further intimation.

Name of the Holders	Kind of Securities	Folio No.	No. of Securities	Certificate No.	Distinctive Nos.
Frey Minoo Presswalla (Deceased), Faridah Jehangir Sachinvala and Shahzeen Sarosh Siganporia (maiden name Shahzeen Jehangir Sachinvala)	Equity Shares Rs. 5/- (Face Value)	P010412	2772	418131	1240382328 - 1240385099
			2772	2018774	6136837 - 6139608

Name of the Shareholders  
 Faridah Jehangir Sachinvala and Shahzeen Sarosh Siganporia  
 (maiden name Shahzeen Jehangir Sachinvala)  
**Date : 08.05.2025**  
**Place : Mumbai**

**MEDICO REMEDIES LIMITED**

**CIN: L24230MH1994PLC077187**  
**Regd Office:1105/1106, Hutbown Solaris,N.S. Phadke Marg Opp. Telli Galli, Andheri-East,Mumbai- 400069**

**AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED ON 31ST MARCH, 2025**

Sl No.	Particulars	(Rs. in Lakhs)		
		Quarter Ending 31/03/2025	Year to date 31/03/2025	Previous Year Ending 31/03/2024
1.	Total Income from Operations (Net)	4,130.33	15,094.06	14,492.07
2.	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	569.86	1350.37	1,133.49
3.	Net Profit / (Loss) for the period before tax after Exceptional and/or Extraordinary items	569.86	1350.37	1133.49
4.	Net Profit / (Loss) for the Period After Tax (After exceptional Extraordinary Items)	434.09	1009.32	829.09
5.	Total Comprehensive Income for the period (comprising Profit / (Loss) for the period (after tax) & other comprehensive income (after Tax)	433.88	1009.79	852.80
6.	Equity Share Capital	1659.68	1659.68	1659.68
7.	Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of Previous Year)	4,587.21	4,587.21	3,577.42
8.	Earning Per Share (of Rs. 2/- each for continuing and discontinuing operations)			
	Basic	0.52	1.22	1.00
	Diluted	0.52	1.22	1.00

Note : The above is an extract of the detailed format of Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The full format of the Annual Financial Results are available on the BSE and NSE Websites and on the Website of the Company.  
**For Medico Remedies Limited**  
 Sd/-  
**Haresh Mehta**  
 Chairman & WholeTime Director  
**Date: 09.05.2025**  
**Place: Mumbai**

**Navli Mumbai Regional Office,**  
 Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, BKC, Bandra East, Mumbai- 400 051  
 email :- [recoveryronm@canarabank.com](mailto:recoveryronm@canarabank.com)

REF:RO/LEGAL/SARFAESI/3HK/2025-26  
 DATE: 07.05.2025

To: **MR. VIVEK EKNATH PINGALE**, Room No. 9,Vignaharta Society, Diva Datvali Road, Shik Nagar, Diva East, Thane, Maharashtra - 400612 7039618581  
**MR. VIVEK EKNATH PINGALE** Flat No 301, 3rd Floor, in 'Janani', Plot No. 320, Near Samaj Mandir, Vitthal Rakhumai Mandir, Sector 25a, Pushpak Vahall(Ulwe), Taluka Panvel, District Raigad, Maharashtra - 410206

**NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT, 2002) READ WITH SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AS AMENDED FROM TIME TO TIME.**

The undersigned being the authorized Officer of Canara Bank, MUMBAI CHEMBUR MAIN branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the "Act") do hereby issue this notice to you as under:

1. That **MR. VIVEK EKNATH PINGALE** (hereinafter referred to as "THE BORROWER") have availed credit facility/ facilities stated in Schedule A hereunder and have entered into the security agreements in favour of secured creditor. While availing the said credit facilities, you have expressly undertaken to repay the loan amount/s up to the limit of Rs. 29,88,114.00 (Rupees Twenty nine lakh eighty eight thousand one hundred fourteen only) with interest thereon in accordance with the terms and conditions of the above mentioned agreements.

You (The Person mentioned in Schedule B) are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder.  
 However, from FEBRUARY 2025, the operation and conduct of the said financial assistance/ credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the borrower towards the secured creditor as on date amounts to Rs. 29,15,564.57 (Rupees Twenty nine lakh fifteen thousand five hundred sixty four and paise fifty seven only), the details of which together with the future interest rate are stated in schedule C hereunder. It is further stated that the borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance/ credit facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt, installment and interest thereon, the secured creditor was constrained to classify the debt as Non-Performing Asset (NPA) as on 05.05.2025 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor to through this notice brings to your attention that the borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the borrower as stated in Schedule C hereunder to the secured Creditor within 60 days from the date of receipt of this notice that you are also liable to pay future interest at the rate of 10.00% Per Annum for Housing Finance and at the rate of 10.85% Per Annum for Canara Home Loan Secure together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of Rs. 29,15,564.57 (Rupees Twenty nine lakh fifteen thousand five hundred sixty four and paise fifty seven only), together with further interest and incidental expenses and costs as stated above in terms of this notice under Sec.13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4) (a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:  
 13(4)- In case the borrower/Guarantor fails to discharge liability in full within the period specified in sub section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely;

- Take Possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;
  - Take over the management of the business of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset
- Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the borrower is held as security for the debt.  
 Provided further that where the management of the whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt.  
 And under other applicable provisions of the said Act.  
 Your attention is invited to provisions of sub section (8) of Section 13, in respect of time available, to redeem the secured assets.

You are also put on notice that in terms of Section. 13(13) the borrower/ Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization income.  
 This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.  
 This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.  
 Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance, further remedial action will be resorted to, holding you liable for all costs and consequence.  
 Thanking You,  
 Yours Faithfully,  
**AUTHORISED OFFICER**

**SCHEDULE A [DETAILS OF CREDIT FACILITY/IES AVAILED BY THE BORROWER]**

Serial No.	Loan A/C. number	Nature Of Loan/Limit	Date Of Sanction	Amount
1	160001940802	Housing Finance	01/11/2023	Rs. 29,00,000.00
2	164003925481	Canara Home Loan Secure	07/11/2023	Rs. 88,114.00

**SCHEDULE B [DETAILS OF SECURITY ASSETS]**

Sl No	IMMOVABLE	Name Of The Title Holder
1	Flat No 301, 3rd floor, in 'Janani', Plot No. 320, near Samaj Mandir, Vitthal Rakhumai Mandir, Sector 25A, Pushpak Vahall(Ulwe), Taluka Panvel, District Raigad, Navi Mumbai Maharashtra - 410206 Admeasuring 340 Sq. Ft. Carpet Area. Boundaries: North : Plot No. 321 South : Plot No. 319 East : Plot No. 309 & 310 West : Road CERSAI ID: 40007496644	MR. VIVEK EKNATH PINGALE

**SCHEDULE C:-(DETAILS OF LIABILITY AS ON DATE)**

Serial No.	Loan A/C. number	Nature Of Loan/Limit	Date of Sanction	Amount
1	160001940802	Housing Finance	01/11/2023	Rs. 28,28,164.57
2	164003925481	Canara Home Loan Secure	07/11/2023	Rs. 87,400.00

**SAINT-GOBAIN**

**GRINDWELL NORTON LTD.**

Regd. Office: Leela Business Park, 5<sup>th</sup>



**फॉर्म ए  
जाहीर उद्घोषणा**

(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

**एआरके इंडस्ट्रीज प्रायव्हेट लिमिटेडच्या धनकोंचे लक्ष वेधण्याकरिता**

**संबंधित तपशील**

१. कॉर्पोरेट कर्जदाराचे नाव	एआरके इंडस्ट्रीज प्रायव्हेट लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	१७ सप्टेंबर, २००४
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	आरओसी - मुंबई
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्र.	U27200MH2004PTC148690
५. कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	सुनित/कार्यालय क्र. २०५, २ रा मजला, विंडफॉल बिल्डींग, अंधेरी कुर्ली रोड, जे. बी. नगर, अंधेरी (पू), मुंबई शहर, मुंबई, महाराष्ट्र, भारत ४०००५९.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	०८ मे, २०२५ (एनसीएलटी वेबसाईटवरून आयआरपीद्वारे दि. ९ मे, २०२५ रोजी डाऊनलोड)
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	०४ नोव्हेंबर, २०२५
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	श्री. विवेक सत्यप्रकाश जालान आयबीबीआय नोंदणी क्रमांक IBBI/PA-002/IP-N01295/2024-2025/14452
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	विवेक जालान - टॉवर ३/१५०२, सिंग गेव्ह टॉवर, लोखंडवाला टाऊनशिप, आकुर्ली रोड-कॉरेडिवली पूर्व, सेंट्रियम मॉलजवळ, मुंबई उपनगर, महाराष्ट्र ४००१०१. नोंदणीकृत ईमेल: cavivekjalan81@gmail.com
१०. अंतरिम ठराव व्यावसायिकासह पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ईमेल	ए-४०२, सौशिव आयटी पार्क, दत्तात्रय रोड, बोरीवली पूर्व, मुंबई - ४०००६६. ईमेल: cirp.arkindustries@gmail.com
११. दावे सादर करण्याचा अंतिम दिनांक	२३ मे, २०२५
१२. अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोंचे वर्ग, जर असल्यास.	लागू नाही.
१३. वर्गामध्ये धनकोंचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही.
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असले :	वेबलिनक: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी दि. ०८ मे, २०२५ रोजी एआरके इंडस्ट्रीज प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. एआरके इंडस्ट्रीज प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह दि. २३ मे, २०२५ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासह दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे सुक्तीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठेठावण्यात येईल.

दिनांक: १० मे, २०२५  
ठिकाण: मुंबई

सही/-  
श्री. विवेक सत्यप्रकाश जालान  
अंतरिम ठराव व्यावसायिक  
एआरके इंडस्ट्रीज प्रायव्हेट लिमिटेड  
आयबीबीआय नोंद. क्र.: IBBI/PA-002/IP-N01295/2024-2025/14452  
एएफए वैधता दिनांक: ३१ डिसेंबर, २०२५